

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.1591
TO BE ANSWERED ON 27th November, 2019

NEW CANTONMENT BOARDS

1591. SHRI RAJIV PRATAP RUDY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to set up new cantonment boards in the coming years and if so, the details thereof;
- (b) the details of all cantonment boards currently in the country;
- (c) the details of the composition and key functions of the Cantonment Boards;
- (d) whether the Government is aware that the development of many cantonment boards is held up due to Floor Space Index (FSI) norms; and
- (e) if so, the details thereof along with the steps being taken to resolve the issue?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) No, Sir.

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(b) There are 62 Cantonments in the country located in 19 States/Union Territories and falling within the territorial jurisdiction of 05 Army Commands as under:

Central Command	- 25
Southern Command	- 19
Western Command	- 13
Northern Command	- 01
Eastern Command	- 04

Total	<hr/>	- 62
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(South Western Command has no Cantonment in its jurisdiction)

Details of state-wise list of names of these Cantonment Boards is enclosed as **Annexure- 'A'**

(c) Composition of Cantonment Boards has been described in Sub-Section (3), (4), (5) and (6) of Section 12 of the Cantonments Act, 2006 and Cantonments are categorized as Category I, II, III & IV on the basis of total population. Extracts of these Sections are enclosed as **Annexure- 'B'**

The duties and discretionary functions of Cantonment Boards are provided under Section 62 and Section 64 of the Cantonment Act, 2006. Extracts of these Sections are enclosed as **Annexure 'C'**

(d) & (e): The matter was referred to an expert committee for its recommendations. The committee has submitted its report alongwith recommendations which are under examination in the Ministry.

ANNEXURE-A REFERRED IN THE REPLY GIVEN IN PART (b) OF LOK SABHA UNSTARRED QUESTION NO.1591 FOR ANSWER ON 27.11.2019

Name of Cantonment Boards with States		
Sl. No.	Name of Cantt Board	Name of State
(i)	(ii)	(iii)
1	Secunderabad	Andhra Pradesh
2	Danapur	Bihar
3	Delhi	Delhi
4	Ahmedabad	Gujarat
5	Ambala	Haryana
6	Bakloh	Himachal Pradesh
7	Dagshai	Himachal Pradesh
8	Dalhousie	Himachal Pradesh
9	Jutogh	Himachal Pradesh
10	Kasauli	Himachal Pradesh
11	Khasyol	Himachal Pradesh
12	Subathu	Himachal Pradesh
13	Badamibagh	Jammu & Kashmir
14	Jammu	Jammu & Kashmir
15	Ramgarh	Jharkhand
16	Belgaum	Karnataka
17	Cannanore	Kerala
18	Jabalpur	Madhya Pradesh
19	Mhow	Madhya Pradesh
20	Pachmarhi	Madhya Pradesh
21	Morar	Madhya Pradesh
22	Saugor	Madhya Pradesh
23	Ahmednagar	Maharashtra
24	Aurangabad	Maharashtra
25	Dehuraod	Maharashtra
26	Deolali	Maharashtra
27	Kamptee	Maharashtra
28	Khadki	Maharashtra
29	Pune	Maharashtra

30	Shillong	Meghalaya
31	Amritsar	Punjab
32	Ferozepur	Punjab
33	Jalandhar	Punjab
34	Ajmer	Rajasthan
35	Nasirabad	Rajasthan
36	St.Thomas Mount	Tamil Nadu
37	Wellington	Tamil Nadu
38	Agra	Uttar Pradesh
39	Allahabad	Uttar Pradesh
40	Bareilly	Uttar Pradesh
41	Faizabad	Uttar Pradesh
42	Fatehgarh	Uttar Pradesh
43	Kanpur	Uttar Pradesh
44	Lucknow	Uttar Pradesh
45	Mathura	Uttar Pradesh
46	Meerut	Uttar Pradesh
47	Shahjahanpur	Uttar Pradesh
48	Varanasi	Uttar Pradesh
49	Babina	Uttar Pradesh
50	Jhansi	Uttar Pradesh
51	Almora	Uttara Khand
52	Chakrata	Uttara Khand
53	Clement Town	Uttara Khand
54	Dehradun	Uttara Khand
55	Landour	Uttara Khand
56	Lansdowne	Uttara Khand
57	Nainital	Uttara Khand
58	Ranikhet	Uttara Khand
59	Roorkee	Uttara Khand
60	Barrackpore	West Bengal
61	Jalapahar	West Bengal
62	Lebong	West Bengal

ANNEXURE-B REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO.1591 FOR ANSWER ON 27.11.2019

12. Constitution of Cantonment Boards. - (1) Cantonments shall be divided into four categories, namely:-

- (i) Category I Cantonments, in which the population exceeds fifty thousand;
- (ii) Category II Cantonments, in which the population exceeds ten thousand, but does not exceed fifty thousand;
- (iii) Category III Cantonments, in which the population exceeds two thousand five hundred, but does not exceed ten thousand; and
- (iv) Category IV Cantonments, in which the population does not exceed two thousand five hundred.

(2) For the purposes of sub-section (1), the population shall be calculated in accordance with the latest official census, or, if the Central Government, by general or special order, so directs, in accordance with a special census take for the purpose.

(3) In Category I Cantonments, the Board shall consist of the following members, namely:-

- (a) the Officer Commanding the station as *ex officio* or, if the Central Government so directs in respect of any cantonment, such other military officer as may be nominated in his place by the General Officer Commanding-in-Chief, the Command;
- (b) the District Magistrate or an Executive Magistrate not below the rank of Additional District Magistrate nominated by him;
- (c) the Chief Executive Officer;
- (d) the Health Officer *ex officio*;
- (e) the Executive Engineer *ex officio*;
- (f) three military officers nominated by name by the Officer Commanding the station by order in writing;
- (g) eight members elected under this Act.

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(4) In Category II Cantonments, the Board shall consist of the following members, namely:-

- (a) the Officer Commanding the station as *ex officio* or, if the Central Government so directs in respect of any cantonment, such other military officer as may be nominated in his place by the General Officer Commanding-in-Chief, the Command;
- (b) the District Magistrate or an Executive magistrate not below the rank of Additional District Magistrate nominated by him;
- (c) the Chief Executive Officer;
- (d) the Health Officer *ex officio*;
- (e) the Executive Engineer *ex officio*;
- (f) two military officers nominated by name by the Officer Commanding the station by order in writing;
- (g) seven members elected under this Act.

(5) In Category III Cantonments, the Board shall consist of the following members, namely:-

- (a) the Officer Commanding the station as *ex officio* or, if the Central Government so directs in respect of any cantonment, such other military officer, as may be nominated in his place by the General Officer Commanding-in-Chief, the Command;
- (b) the District Magistrate or an Executive Magistrate nominated by him;
- (c) the Chief Executive Officer;
- (d) the Health Officer *ex officio*;
- (e) the Executive Engineer *ex officio*;
- (f) one military officer nominated by name by the Officer Commanding the station by order in writing;
- (g) six members elected under this Act.

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(6) In Category IV Cantonments, the Board shall consist of the following members, namely:-

- (a) the Officer Commanding the station *ex officio* or, if the Central Government so directs in respect of any cantonment, such other military officer as may be nominated in his place by the General Officer Commanding-in-Chief, the Command;
- (b) the Chief Executive Officer;
- (c) two members elected under this Act.

(7) The Officer Commanding the station may, if he thinks fit, with the sanction of the General Officer Commanding-in-Chief, the Command, nominate in place of any military officer whom he is empowered to nominate under clause (f) of sub-section (3), clause (f) of sub-section (4) or clause (f) of sub-section (5), any person, whether in the service of the Government or not, who is ordinarily resident in the cantonment or in the vicinity thereof.

(8) Every election or nomination of a member of a Board and every vacancy in the elected membership thereof shall be notified by the Central Government in the Official Gazette;

(9) The Member of Parliament and Member of Legislative Assembly representing constituencies which comprises wholly or partly the cantonment area, shall be special invitees for the meetings of the Board but without a right to vote.

COMMENTS

Cantonments are to be divided into four categories, namely (a) Category I Cantonments, in which the population exceeds fifty thousand; (b) Category II Cantonments, in which the population exceeds ten thousand, but does not exceed fifty thousand; (c) Category III Cantonments, in which the population exceeds two thousand five hundred, but does not exceed ten thousand; and (d) Category IV Cantonments, in which the population does not exceed two thousand five hundred.

ANNEXURE-C REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO.1591 FOR ANSWER ON 27.11.2019

62 Duties of Board.- It shall be the duty of every board, so far as the funds at its disposal permit, to make responsible provision within the cantonment for-

- (i) lighting streets and other public places;
- (ii) watering streets and other public places;
- (iii) cleansing streets, public places and drains, abating nuisances and removing noxious vegetation;
- (iv) regulating offensive, dangerous or obnoxious trades, callings and practices;
- (v) removing, on the ground of public safety, health or convenience, undesirable obstructions and projections in streets and other public places,
- (vi) securing or removing dangerous buildings and places;
- (vii) acquiring, maintaining, changing and regulating places for the disposal of the dead.
- (viii) constructing, altering and maintaining streets, culverts, bridges, causeways, markets, slaughter-houses, latrines, privies, urinal, drains, drainage works and sewerage works and regulating their use;
- (ix) planting and maintaining trees on roadsides and other public places;
- (x) providing or arranging for a sufficient supply of potable water, where such supply does not exist, guarding from pollution water used for human consumption, and preventing polluted water from being so used;
- (xi) registering births and deaths;
- (xii) preventing and checking spread of dangerous diseases; establishing and maintaining a system of public vaccination and inoculation for the said objective;

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- (xiii) establishing and maintaining or supporting public hospitals, maternity and child welfare centers and dispensaries, and providing public medical relief;
- (xiv) establishing and maintaining or assisting primary schools;
- (xv) rendering assistance in extinguishing fires, and protecting light and property when fires occur;
- (xvi) maintaining and developing the value of property vested in, or entrusted to, the management of the board;
- (xvii) establishing and maintaining civil defence services;
- (xviii) preparing and implementing town planning schemes;
- (xix) preparing and implementing plans for economic development and social justice;
- (xx) naming and numbering of streets and premises;
- (xxi) according or refusing permission to erect or re-erect building;
- (xxii) organising, promoting or supporting cultural and sports activities;
- (xxiii) celebrating Independence Day and Republic Day and incurring expenditure thereon;
- (xxiv) fulfilling any other obligation imposed upon it by or under this act or any other law for the time being in force.

64. Discretionary functions of Board – (1) A Board may, within the Cantonment, make provision for-

- (i) laying out in areas, whether previously built upon or not, new streets, and acquiring land for that purpose and for the construction of buildings, and compounds of buildings, to abut on such streets;
- (ii) constructing, establishing or maintaining public parks, gardens, offices, diaries, bathing or washing places, drinking fountains, tanks, wells and other works of public utility;
- (iii) reclaiming unhealthy localities;

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- (iv) furthering educational objects by measures other than the establishment and maintenance of primary schools;
- (v) setting up or supporting higher schools, colleges and vocational, professional and special education;
- (vi) constructing, and maintaining works and structures, including rainwater harvesting, for providing supply of water for public and private purposes;
- (vii) constituting, maintaining and managing supply and distribution of electricity, including by exploiting non-conventional energy sources, to public and private premises;
- (viii) taking a census and granting rewards for information which may tend to secure the correct registration of vital statistics;
- (ix) making a survey;
- (x) giving relief on the occurrence of local epidemics, floods, famines or other natural calamities by the establishment or maintenance of relief work or otherwise;
- (xi) securing or assisting to secure suitable places for the carrying on of any offensive dangerous or obnoxious trade, calling or occupation;
- (xii) establishing and maintaining a farm or other place for the disposal of sewage;
- (xiii) constructing, subsidising or guaranteeing tramways or other means of locomotion, and electric lighting or electric power work;
- (xiv) establishing and maintaining cattle pounds;
- (xv) arranging for civic reception with prior approval of the Officer Commanding the Station;
- (xvi) providing housing accommodation for any class of inhabitants;
- (xvii) conservation and maintenance of ancient and historical monuments, archaeological sites and remains or place of public importance in the Cantonment;

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- (xviii) developing land resources under the management of the Board;
- (xix) preparing and implementing group housing schemes;
- (xx) establishing and undertaking remunerative projects;
- (xxi) developing small-scale and cottage industries;
- (xxii) developing expertise in different areas of urban governance and local self-government to and able to provide consultancy to other Municipal and Development Authorities;
- (xxiii) adopting any measure, other than a measure specified in section 62 or in the foregoing provisions of this section likely to promote the safety, health or convenience of the inhabitants of the cantonment;
- (xxiv) establishing and maintaining or supporting libraries, museums, art galleries, botanical or zoological collections;
- (xxv) establishing and maintaining or supporting stadia, gymnasia, akharas and places for sports and games;
- (xxvi) establishing theatres and cinemas;
- (xxvii) organising and managing fairs and exhibitions;
- (xxviii) constructing and maintaining:-
 - (a) rest-houses;
 - (b) poor-houses;
 - (c) infirmaries;
 - (d) children's home;
 - (e) houses for deaf and dumb and for disabled and handicapped children;
 - (f) shelter for destitute and disabled persons;
 - (g) asylums for persons of unsound mind;
 - (h) old age homes;
 - (i) working women's hostels;

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- (xxix) establishing and managing chemical or bacteriological laboratories for the examination or analysis of water, food and drugs for the detection of diseases or research connected with the public health or medical relief;
- (xxx) providing relief to destitute and disabled persons;
- (xxxi) establishing and maintaining veterinary hospitals;
- (xxxii) constructing and maintaining warehouses and godowns;
- (xxxii) constructing and managing garages, sheds and stands for vehicles and cattle sheds;
- (xxxiv) constructing and managing community halls and convention halls;
- (xxxv) holding seminars, workshops, public debates, and similar activities particularly on issues and rules and regulations of civic importance;

Explanation- For the purposes of clause (xvii)-

- (a) "conservation" means the supervision, management and maintenance of a place to retain its historical, architectural, aesthetic or cultural significance or of environment and includes the protection, improvement, preservation, restoration, reconstruction and adoption or a combination of more than one of these activities, and the use of such place in a way that ensures the social as well as economic benefits;
- (b) "ancient and historical monuments, archaeological sites and remains or place of public importance " including building, artefacts, structures, areas, or precincts of historical or aesthetical or education or scientific or cultural or environment significance, and those natural features of environment significance or scenic beauty, as may be declare be the Board.

(2) A Board may, either within or outside the cantonment, make provision for the doing of anything on which expenditure is declared by the Central Government, or by the Board with the sanction of the Central Government, to be an appropriate charge on the cantonment fund or the cantonment development fund.